(b) if not, the reasons therefor; and

(c) how many labour laws which received President's assent but rules thereof have not been framed so far, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security; and Occupation Safety, Health and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. The draft Codes have been discussed in the tripartite meetings comprising representatives of Central Trade Unions, Employers' Associations and State/UT Governments.

(c) The information is being collected and will be laid on the Table of the House.

Welfare schemes for unorganised sector

2017. DR. ASHOK BAJPAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has some mechanism to monitor implementation part of welfare schemes run for workers of unorganised sector in the country;

(b) whether Government is aware that major employment is generated through unorganised sector which gets minimum support from Government; and

(c) if so, whether Government propose to increase its support to unorganised sector for their welfare schemes?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) The monitoring mechanism in respect to implementation part vary from scheme to scheme.

(b) Ministry of Labour and Employment implements 'Pradhan Mantri Rojgar Protsahan Yojana' to incentivise employers for generation of new employment, where Central Government will be paying the full employer's contribution towards Employees' Provident Fund and Employees' Pension Scheme both for the new employment. This scheme has a dual benefit, where, on the one hand, the employer is incentivised for increasing the employment base of workers in the establishment and on the other hand, a large number of workers will find jobs in such establishments.

(c) In order to provide social security benefits to the workers in the unorganised sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008. This 2008 Act stipulates formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection, and (iv) any other benefit as may be determined by the Central Government.

Life and disability cover is provided through Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to the unorganised workers depending upon their eligibility. The premium contribution is equally shared between the Central and the State Governments on 50:50 basis. The health and maternity benefits are addressed through Ayushman Bharat scheme. For old age protection in the form of monthly pension, Government of India has recently launched Pradhan Mantri Shram Yogi Maandhan (PMSYM). Under the scheme, minimum assured monthly pension of ₹ 3000/- will be provided to the unorganised workers after attaining the age of 60 years. This scheme is based on the 50:50 basis where 50% monthly contribution is payable by the beneficiary and equal matching contribution by the Central Government.

Pension to EPF pensioners

2018. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of number of EPF pensioners across the country, State-wise;

(b) the details of amount that is being paid as pension to these pensioners, State-wise;

(c) whether Government has initiated any measure to make payment of pension to EPF pensioners in a hassle-free environment;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The details of number of pensioners under Employees' Pension Scheme, 1995 across the country, State/UT-wise during June, 2019 alongwith pension amount paid are given in the Statement (*See* below).